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About the secessionist movement which Shri Samar Mukherjee has mentioned, I for one am not prepared to say categorically...

18 hrs.

MR. SPEAKER: With the pleasure of the House, we may sit for another 15 minutes.

SOME HON. MEMBERS: Yes.

SHRI P. VENKATASUBBAIAH: I for one am not prepared to say categorically that there is any sinister or secessionist movement behind this entire agitation. But there were some posters appearing, which indicate that there may be a sort of a secessionist movement. Government is aware of this situation, and we are making proper enquiries. If anything is found, we will take necessary steps to see that the integrity of India is secured and protected. No efforts will be spared to see that such movements are curbed.

The Chief Minister of West Bengal had made certain suggestions in his letter to the Prime Minister with regard to the solving of this problem. That letter is under the active consideration of the Prime Minister. Mr. Samar Mukherjee has been telling that he has met the Prime Minister recently and he has suggested a certain formula with regard to the definition of 'foreigner'. All these factors will be taken into consideration. The Prime Minister, at the helm of affairs, will be able to inspire confidence among the people of Assam. I have no doubt in my mind that sooner than later, normalcy will be restored in Assam.

MR. SPEAKER: The question is:

"That this House approves the Proclamation issued by the President on the 12th December, 1979 under article 356 of the Constitution in relation to the State of Assam."

The motion was adopted.

18.02 hrs.

PAYMENT OF BONUS (AMEND-MENT) BILL

Cashing and an issue

AMENDMENT MADE BY RAJYA SABHA

MR. SPEAKER: We now take up the amendment made by Rajya Sabha to the Payment of Bonus (Amendment) Bill.

THE MINISTER OF TOURISM AND CIVIL AVIATION AND LABOUR (SHRI J. B. PATNAIK): I beg to move:

"That the following amendment made by Rajya Sabha in the Bill further to amend the Payment of Bonus (Amendment) Act, 1977, be taken into consideration:

'Enacting Formula

That at page 1, line 1, for the word "Thirtieth" the word "Thirty-first" be substituted.

SHRI G. M. BANATWALLA (Ponnain): Is it in the order paper?

MR. SPEAKER: It has been circulated, The question is:

"That the following amendment made by Rajya Sabha in the Bill further to amend the Payment of Bonus (Amendment) Act, 1977, be taken into consideration:

Enacting Formula

That at page 1, line 1, for the word "Thirtieth" the word "Thirty-first" be substituted.

The motion was adopted.

MR. SPEAKER: Now we will take up the amendment recommended by the Rajya Sabha. The question is:

'Enacting Formula

That at page 1, line 1, for the word "Thirtieth" the word "Thirty-first" be substituted."

The motion was adopted.

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MR. SPEAKER: Now Mr. Patnaik.

SHRI J. B. PATNAIK : I move :

"That the amendment made by Rajya Sabha in the Bill be agreed to."

MR. SPEAKER: The question is:

"That the amendment made by Rajya Sabha in the Bill be agreed to."

The motion was adopted.

MESSAGES FROM RAJYA SABHA-----Contd.

SECRETARY: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

(i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 2nd February, 1980, agreed without any amendment to

MAGHA 13, 1901 (SAKA) Bill-R.S. 194 Amendment

> the Government of Union Territories (Amendment) Bill, 1980, which was passed by the Lok Sabha at its sitting held on the 30th January, 1980."

(ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Contingency Fund of India (Amendment) Bill, 1980, which was passed by the Lok Sabha at its sitting held on the 30th January, 1980, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

MR. SPEAKER: The House stands adjourned sino die.

18.06 hrs.

The Lok Sabha then adjourned SINE DIE.